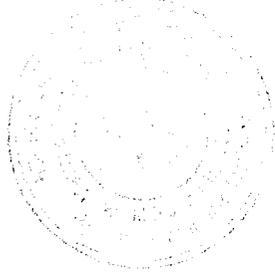


in question. Investigation of the present case is still not completed. In these circumstances, the present bail application stands dismissed.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts. Copy of this order be sent to the LD. Counsel on his email id.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020

State Vs. Dheeraj

श्री अकांक्षा वीर
आकांक्षा वीर
दफतरी, कोर्टाचे (MM)-05
मेट्रोपॉलिटन कोर्टाचे (ईस)-05
कोर्टाचे, कोर्टाचे
कोर्टाचे, कोर्टाचे
कोर्टाचे, कोर्टाचे
कोर्टाचे, कोर्टाचे
कोर्टाचे, कोर्टाचे

E-FIR No.:021266/2020
P.S.: Krishna Nagar
U/s: 379/411 IPC
State Vs. Unknown

05.09.2020

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel Ms. Preeti Kashyap for applicant is present through V.C..

The present application for release of vehicle Bike bearing No. **DL5SBT6410** on Superdari has been filed by the applicant. Application perused.

Reply has been filed under the signature of HC Dhiraj Singh wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. **4485/2013** and CRL. M.A. No. **16055/2013** decided on **10.09.2014** as follows:

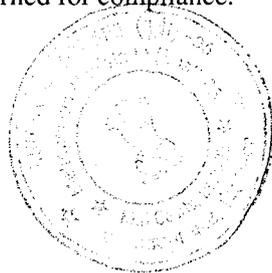
“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and copy of order be also sent to the SHO PS concerned for compliance.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020

श्रीमान् जजिन्
आकान्क्षा व्वास
कोर्ट-05
दिल्ली-05
दिल्ली-02
दिल्ली-02
दिल्ली-02
दिल्ली-02
दिल्ली-02
दिल्ली-02

EFIR No. 00127/20
P.S.: Krishna Nagar
U/s: 379/411/34 IPC

05.09.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of vehicle **Hero Cycle on Superdari** has been filed by the applicant.

Reply has been filed under the signature of HC Anand Pal wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, number., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and copy of order be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020

Delhi District Courts
MM-05 (East) Court
Delhi/05.09.2020
Karkardooma Courts, Delhi-02

FIR No. 340/20
P.S.: Shakarpur
State Vs. Amit
U/s: 392/411 IPC
(DD No. 8A/20)

05.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Amit.

Bail application perused. Reply filed by IO also perused.

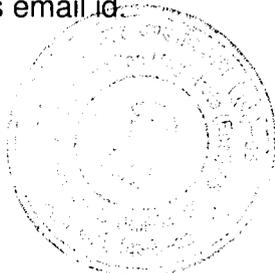
Ld. Counsel for the accused has submitted that accused is in J/C since 09.08.2020. Ld. Counsel has further submitted that accused has been lifted by the police officials from his house and falsely implicated in the present case. It has also been argued by Ld. Counsel that nothing has been recovered from the possession of the accused and recovery if any shown, has been planted upon the accused. Ld. Counsel has also submitted that accused is ready to furnish a sound and reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are very serious in nature and accused was apprehended on the spot. Further, robbed property has been recovered from the present accused.

Heard both the parties.

I have perused the FIR. Complainant himself has apprehended the accused on the spot with the help of the public. Allegations levelled against the accused are serious in nature, in as much as it is alleged that the accused had a blade in his hand when he threatened the complainant to handover his mobile phone to the accused and the accused also attempted to hurt the complainant with the said blade. Investigation of the present case is also not completed. Hence, the present bail application stands dismissed.

Accordingly, bail application disposed off. Copy of this order be uploaded on the website of District Courts. Copy of this order be sent to the LD. Counsel on his email id.



(Aakaruksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020

दिल्ली न्याय
आकांक्षा व्यास
मेट्रोपोलिटन कोर्ट (एड)-05
मेट्रोपोलिटन कोर्ट (एड)-05
दिल्ली न्याय
दिल्ली न्याय
दिल्ली न्याय
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दिल्ली न्याय
दिल्ली न्याय

FIR No.: 0227/2020
U/s: 379/337 IPC
P.S.: PIA
State Vs. Suraj Pal

05.09.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of vehicle Motorcycle bearing No. DL-7SBU-6856 on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Neeraj Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and copy of the order be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020



eFIR No.:00008/2020
P.S.: Shakarpur
State Vs. Unknown
U/s: 379 IPC

05.09.2020

Fresh application for release of mobile phone Redmi Note-5 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 07.09.2020.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020

05.09.2020

eFIR No.:0036/20
P.S.: Krishna Nagar

05.09.2020

Fresh application for release of vehicle bicycle on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 07.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020



FIR No.:437/2020
P.S.: Krishna Nagar
State Vs. Ravi
U/s: 356/379/411 IPC

05.09.2020

Fresh application for release of vehicle Motorcycle No. DL5SBQ 1190 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 07.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020



FIR No.:015985/2020
P.S.: Shakarpur
U/s: 379 IPC

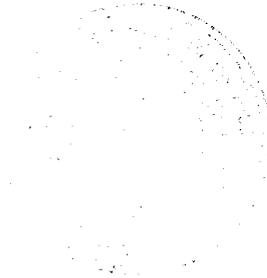
05.09.2020

Fresh application for release of vehicle Scooty bearing No. DL5SBW 9920 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 07.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020



E-FIR No.: 021159/2020
P.S.: PIA
State Vs. Unknown
U/s: 379 IPC

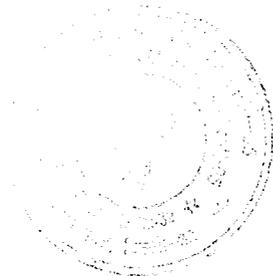
05.09.2020

Fresh application for release of vehicle Mahindra Bolero Maxi Truck bearing No. DL 1LY 5901 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 07.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020

STATE VS
AANKANSHA VYAS
MM-05 (East)/KKD Court
Delhi/ 05.09.2020

FIR No.:313/2020
P.S.:Shakarpur
U/S: 363/511 IPC
State Vs Upender Gupta

05.09.2020

Present: Ld. APP for the state is available for hearing through VC.

None on behalf of accused has joined through V.C.

Hence, re-list on 07.09.2020 for purpose fixed.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020

शुभेच्छा वरि
AANKANKSHA VYAS
MM-05 (East) Court
Delhi/05.09.2020
Secretary, Court
Karkardwala Court, Delhi-02

FIR No.:363/2020
P.S.: Shakarpur
U/s: 279/337 IPC
State Vs. Asadulla

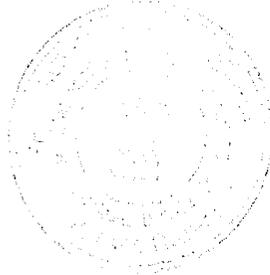
05.09.2020

Present: Ld. APP for the state is present for hearing through VC.

Cl. Sh. Ravi Kaushal on behalf of applicant is present through V.C.

Application perused. Reply of IO perused.

Re-list on 07.09.2020. IO is directed to file fresh reply on the NDOH.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020

010703/2020
Laxmi Nagar
State Vs. Unknown
U/s: 379 IPC

FIR No.: 010703/2020
P.S.: Laxmi Nagar
State Vs. Unknown
U/s: 379 IPC

05.09.2020

Fresh application for release of vehicle No. DL6SAH5841 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.
None for applicant through V.C.

Application perused. The present application pertains to PS: Laxmi Nagar, which is not under the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 05.09.2020